

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 932 of 2019**

**IN THE MATTER OF:**

**Mr. Piyush Periwal**

**...Appellant**

**Versus**

**Stressed Assets Stabilization Fund  
(SASF)**

**...Respondent**

**Present:**

**For Appellant :**

**Mr. Ratnanko Banerjee, Senior Advocate with  
Mr. Ranvir Singh, Mr. Abhijeet Sarkar and  
Mr. Manish Verma, Advocates**

**For Respondents:**

**Mr. Ritin Rai, Senior Advocate with  
Mr. Sidhartha Barua, and Ms. Sonali Khanna,  
Advocates for R-1  
Mr. Sandeep Khaitan, Mr. Praful Jindal and Mr.  
Ashok Tibrewala, Advocates for R-2**

**ORDER**

**(Through Virtual Mode)**

**05.08.2020**

Due to paucity of time, the matter could not be taken up.

List the matter on **18<sup>th</sup> August, 2020** on the top in the hearing matters.

In the meantime, learned counsel for the parties may file their written submissions, not exceeding three pages, within ten days.

**[ Justice Bansi Lal Bhat ]  
Acting Chairperson)**

**[ V.P. Singh ]  
Member (Technical)**

**[ Dr. Alok Srivastava ]  
Member (Technical)**

/ns/gc/